

**COMMITTEE ON PAPERS LAID ON THE TABLE
(2022-23)**

SEVENTEENTH LOK SABHA

103

ONE HUNDRED AND THIRD REPORT

[Delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare)]

(Presented on 14.03.2023)



सत्यमेव जयते

**LOK SABHA SECRETARIAT
NEW DELHI
March 2023/ Phalguna, 1944 (Saka)**

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COMPOSITION OF COMMITTEE ON PAPERS LAID ON THE TABLE

LOK SABHA

(2022-23)

Shri Girish Chandra

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Chairperson

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3. Dr. A. Chellakumar
4. Shri Pallab Lochan Das
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11. Shri T.N. Prathapan
12. Shri Sellaperumal Ramalingam
13. Shri Saptagiri Sankar Ulaka
14. Shri Devendrappa Y.
15. Shri Ashok Kumar Yadav

SECRETARIAT

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Naval K. Verma - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

(iii)

INTRODUCTION

I, the Chairperson of the Committee on Papers Laid on the Table (2022-23), having been authorized by the Committee to present the Report on their behalf, present this One Hundred and Third Report in respect of the delays in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

2. In terms of the recommendations of the First Report (5th Lok Sabha) of the Committee, presented to the House on 8th March, 1976 and the Second Report (5th Lok Sabha) of the Committee, presented to the House on 12th May, 1976 and the Second Report (6th Lok Sabha) of the Committee on Papers Laid on the Table, presented to the House on 22nd December, 1977, the Annual Reports and Audited Accounts of the all Statutory/Autonomous Institutes, Companies, Public Undertakings, Corporations, Joint Ventures, Societies, etc. are required to be laid on the Table of the House within nine months of the closure of accounting year i.e., by 31st December.

3. The scrutiny by the Committee revealed that the documents of the MAIDC, Mumbai for 2011-12 to 2018-19 were laid before the Parliament with extensive delays and the documents for 2019-20* and 2020-21 have not been laid before the Parliament, till date. The Committee considered the matter of delays in laying the Annual Reports and Audited Accounts of the MAIDC, Mumbai and took oral evidence of the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) at their sitting held on 8.8.2022.

4. The Committee considered and adopted the Report at their sitting held on 07.02.2023.

5. The Committee wish to express their thanks to the officers of the MAIDC, Mumbai and the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare) for furnishing the written replies and other material/information for being placed before the Committee.

6. The Committee place on record their appreciation of the valuable assistance rendered to them by the officials of the Lok Sabha Secretariat attached to the Committee.

7. The Observation/Recommendations of the Committee have been printed in bold letters at the end of the Report.

New Delhi
07th February, 2023
Magha 18, 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

**The Annual Reports and Audited Accounts for 2019-2020 were laid on 07.02.2023.*

Committee on Papers Laid on the Table (2022-23)
Report

Delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

The Maharashtra Agro Industries Development Corporation Ltd. was setup on 15th Dec 1965 as a Govt Company under the Companies Act, 1956. The main objectives for setting up the MAIDC are as follows:-

- (i) To manufacture and distribute Agricultural farm machinery
- (ii) To manufacture and distribute other agricultural inputs such as Fertilizers, Pesticides etc.
- (iii) To manufacture and distribute products pertaining to Dairy Poultry and Allied Trade.
- (iv) To develop Agro Based Industries for carrying out – processing of agricultural and to assist such industries.
- (v) To render assistance to individuals, who are in the field of modernizing their farms and industries.

2. The Committee asked the Ministry to state the Act, Rule and Regulation under which papers of the MAIDC were being laid on the Table of the House. The Ministry in their written reply have submitted that:-

“Under Section 394 & Section 143 of Companies Act, 2013.”

3. The Committee then asked the Ministry to state the provision and time for laying of Annual Report and Audited Accounts of the MAIDC on the Table of the House. The Ministry in their written reply have submitted the following:-

“Annual reports on Government companies.—

(i) Where the Central Government is a member of a Government company, the Central Government shall cause an annual report on the working and affairs of that company to be—

(a) prepared within three months of its annual general meeting before which the comments given by the Comptroller and Auditor-General of India and the audit report is placed under the proviso to sub-section (6) of section 143; and

(b) as soon as may be after such preparation, laid before both Houses of Parliament together with a copy of the audit report and comments upon or supplement to the audit report, made by the Comptroller and Auditor-General of India.

(ii) Where in addition to the Central Government, any State Government is also a member of a Government company, that State Government shall cause a copy of the annual report prepared under subsection (1) to be laid before the House or both Houses of the State Legislature together with a copy of the audit report and the comments upon or supplement to the audit report referred to in sub-section (1).

4. The Committee desired to know from the Ministry about the pattern of funding by the Government to the MAIDC. The Ministry in their written reply have submitted that:-

“During last ten years Government of India has not released any fund to the Corporation by way of Paid up Capital, Grant-in-aid, loan subsidy etc. At the time of inception in 1965, the Government of India was funded to the Corporation by way of paid-up capital to the tune of Rs.250 Lacs (2,50,000 equity share of 100 each).”

5. In terms of the recommendations of the Committee on Papers Laid on the Table contained in its First and Second Reports of 5th Lok Sabha and also in the Second Report of 6th Lok Sabha presented to the House on 08 March 1976, 12 May 1976 and 22 December 1977 respectively, the Annual Reports and Audited Accounts of the Organisations/Corporations/PSUs are required to be laid on the Table of the House within nine months of the closure of the accounting year. To comply with the requirement proper time schedule should be laid down for compilation of the Annual Reports and Annual Accounts and their auditing. The Committee felt that normally a period of three months would be sufficient for compilation of Annual Accounts and their submission for Audit; the next six months might be given for auditing of accounts, printing of the Report and sending it to Government for laying. If for any reason, the Annual Report and Audited Accounts of Organisations/Corporations/PSUs could not be laid within the prescribed period of nine months, the Ministry concerned should lay a statement within 30 days of the expiry of the aforesaid period or as soon as the House assembles, whichever is later, explaining the reasons as to why the documents could not be laid.

6. The Committee on Papers Laid on the Table, Lok Sabha decided to take up and examine the matter of the delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai that were laid before the Parliament (Lok Sabha) by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare). From the examination of these requisite papers by the Committee, the Committee found that during the year(s) 2011-12 to 2018-19, the requisite documents of the MAIDC, Mumbai were laid before the House with continuous delays varying between 15 months to 25 months. Further, the

requisite documents for 2019-20* and 2020-21 were not laid before the Parliament, as yet. The statement showing the actual dates of laying of the Annual Reports/Audited Accounts of the MAIDC, Mumbai from 2011-12 onwards, alongwith the extent of delays in laying these documents is placed at **Appendix-I**.

7. The Committee asked the Ministry to furnish the information in respect of the usual time-line to finalize the Annual Reports, Audited Accounts, etc. and the actual time taken by the Ministry and the MAIDC at each stage during the last ten years (i.e. upto 2020-2021). The information furnished by the Ministry is placed at **Appendix-II**.

8. The Committee also desired to know from the Ministry about the reasons for delay in laying of the Annual Reports and Audited Accounts of MAIDC for the last ten years. The Ministry in their written reply have furnished year-wise reasons of the delay i.e., from 2011-12 to 2018-19. However, the Ministry have not given any reasons for delay for the year(s) 2019-20 and 2020-21. The Ministry have merely furnished the chronology of events connected with the finalization of Audited Accounts for the Financial Year 2019-20 and the status of the finalization of Audited Accounts for the Financial Year 2020-21 of the MAIDC, Mumbai. The reply is placed at **Appendix-III**.

9. The Committee enquired from the Ministry as to whether the Ministry/MAIDC have identified the stages in which delays have occurred during all these years and, if so, how does the Ministry propose to curtail the same. In reply, the Ministry have made the following submission:-

“The Corporation was previously operated single user accounting system namely FOXPRO for day to day recording of accounting transaction for its 13 regional offices, 9 factories and as well as Head office. From Financial Year 2019-20, the Corporation migrated into TALLY ERP9 cloud base accounting system for day to day recording of accounting transaction.

Mechanization and Technology Division, Department of Agriculture and Farmers Welfare regularly sends letters and reminders to all the SAICs. Meetings were held at the level of Additional Secretary and Joint Secretary for reducing pendency and for sending proposal for disinvestment of the share of Government of India.”

*The Annual Reports and Audited Accounts for 2019-2020 were laid on 07.02.2023.

10. The Committee desired to know whether it had prepared any Standard Operating Procedure (SOP) to pursue with the auditing of accounts and finally timely receipt of the final audit reports from the audit authorities and the relevant documents from the MAIDC. In reply, the Ministry have stated that:-

“A time schedule of 9 months duration has been laid down for completion of the task of each stage involved in finalization of Annual Report/Audited Accounts by the organization which involves following procedures:-

- (i) Annual Account submitted by Internal Auditor of SAIC.*
- (ii) Adopted by the Board of Directors of SAIC.*
- (iii) Submitted to Statutory Auditors of SAIC.*
- (iv) Report certified by Statutory Auditors of SAIC.*
- (v) Report of SAIC sent to CGA of India.*
- (vi) Report of SAIC certified by CGA of India.*
- (vii) Adopted by Annual General Meeting of SAIC.*
- (viii) Authentication of documents by Hon'ble Union Minister of State.*
- (ix) Annual Report with Review Statement and Delay Statement laid on the Table of both the Houses of Parliament.*

By implementing Tally ERP9 cloud base accounting system in MAIDC, the accounts are prepared in timely manner i.e. from the accounting year 2021 the transaction take place for all its 13 regional office along with 9 factories as well as in head office are completing on month to month basis and also internal checking of recorded transactions is done on month to month basis.

Mechanization and Technology Division, Department of Agriculture and Farmers Welfare sends letters and reminders to all the SAICs regularly and convenes Review Meetings too at the level of Joint Secretary and Additional Secretary.”

11. The Committee enquired from the Ministry about the status of digitization and computerization of the process of accounting to facilitate speedy and timely compilation of accounts, The Ministry in their written reply have submitted that:-

“From Financial Year 2019-20, the MAIDC migrated into TALLY ERP9 cloud base accounting system for day to day recording of accounting transaction. Tally ERP9 accounting system is new for Corporation's employees, Hence to adopt & familiar with the new system the Corporation's employees was trained during the Financial Year 2019-20 & 2020-21. Corporation has conducted periodical training camp for learning & understanding of new Tally ERP System for its employees for its 13 regional offices, 9 factories and Head office.”

12. The Committee further enquired from the Ministry as to whether the MAIDC had any internal auditing mechanism to ensure timely compilation of Annual Reports and Audited Accounts and also to minimize the audit queries at the time of auditing of C&AG. The Ministry in their written reply have submitted that:-

“Yes, the Corporation conducts internal audit on year to year basis from reputed Chartered Accountant firms. During the Financial Year 2019-20 & 2020-21 the internal Audit was conducted by M/s Neha C. Shah & Associates.”

13. The Committee questioned the Ministry as to whether there is any internal mechanism in the Ministry to monitor the progress of work in this regard to ensure timely laying of the documents. The Ministry in their written reply have submitted that:-

“Yes, under the Department of Agriculture and Farmers Welfare, Government of India, the Mechanization & Technology Division is monitoring the progress through regular correspondence and Webinar Meetings.”

14. The Committee asked the Ministry to furnish a note on the remedial measures to be taken both by the Ministry and the MAIDC to ensure timely laying of the documents before the Parliament within the prescribed period. The Ministry in their written reply have submitted that:-

“At Ministry level, reminders for submitting the Annual Reports and Accounts are issued at regular intervals from the appropriate authority to the State Government/Executive Head of the organization for submitting the documents in time to the Department for laying in the Parliament. Review Meeting with SAICs are being held regularly under the Chairmanship of Additional Secretary and Joint Secretary (M&T) through webinar at regular intervals. The pendency has been brought down considerably to this action.”

15. The Committee asked the Ministry/MAIDC as to whether they have taken the help of Information technology to ensure that the documents are laid on the Table of the House, timely. In reply, the Ministry have submitted that:-

“Soft copies of the Annual Report/Audited Accounts of MAIDC Ltd., Mumbai after laying on the Table of both the Houses of Parliament are uploaded at the earliest on the web-site of the Corporation and soft copies are also provided to Lok Sabha Secretariat/Rajya Sabha Secretariat.”

16. On 08th August 2022, the Committee on Papers Laid on the Table, Lok Sabha requested the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmer Welfare) and the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai to appear and tender oral evidence before the Committee, in order to further examine and discuss the matter of delay in laying the Annual Report and Audited Accounts of the MAIDC, Mumbai for the years 2011-2012 to 2020-2021.

17. During the oral evidence, the Committee enquired from the Ministry about the steps taken to ensure accountability in finalization of requisite documents. The representatives of the Ministry and the MAIDC made the following submissions:

“Sir, I perfectly agree, and, in fact, with technology the work should get done faster. It at least is a good step that they have moved towards accounting and we would take these two things up with all these agro-industrial corporations. One is the use of technology for accounting and two, we have put in place the systems for checking and all. For example, we have got a dashboard where we have requested them to inform us as soon as they complete their accounts so that we can monitor them in stages. But precisely they have to ensure that all the formalities like completion of their accounts, putting through internal audit, putting it up to a statutory auditor, getting his replies, pushing it back, etc. etc. are done in time. These are the processes towards which the organizations have to pay more attention and get it done on time.

We would write to the Chief Secretaries and also point out to them your observations, and ask them to take strict action and ensure that this is done in time.

Sir, I think, this can be sorted out by proper management and a professional approach in these organisations because the delay is mostly on account of procedural issues which perhaps if the management is more sensitive to and understands that this has to be done, they can push it.....

Sir, as I mentioned, there is a need to bring the Chief Secretary into the picture, which we have not till now, and impress upon him that they need to be strict about this. Secondly, I think we can also request them to take action against MDs and all if they are not able to do this on time. They should make it very clear to the persons in charge of the organisations that as long as it is because of the delay on their part, then they should be held accountable for not giving these documents in time.”

Observations/Recommendations

18. The scrutiny of the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai that were laid before the Parliament by the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), for the years 2011-12 to 2020-21, has revealed that these documents for the year(s) 2011-12 to 2018-19 were laid with continuous and inordinate delays. Moreover, the requisite documents for 2019-20* and 2020-21 have not been laid, as yet. The Committee feel that both the Ministry and the MAIDC have shown complete disregard to the General Financial Rules (GFR) and the earlier recommendations of this Committee regarding the time for laying the requisite documents before the Parliament. The Committee recommend the Ministry to lay the pending requisite documents of MAIDC for 2019-20* and 2020-21, without any further delay and also to ensure that, in future, the requisite documents of not only MAIDC, Mumbai, but all the organizations under its administrative control are laid within stipulated time i.e., by the 31st December of respective financial year.

19. The Committee note that the Ministry had prepared a consolidated time schedule of nine months for completion of numerous tasks involved in finalization of requisite documents for being laid before the House. The Committee recommend the Ministry to also assign a deadline for completion of each of these tasks involved.

The Committee were apprised by the Ministry that they would write to the Chief Secretaries of the States and impress upon them to be strict in this regard and also to take action against the Managing Directors concerned if they fail to furnish the required documents of the bodies under their administrative control before the deadline. The Committee recommend the Ministry to strictly ensure checks and accountability both in the Ministry and the organizations in order to ensure that the deadlines, once assigned, are duly met and the erring officials are reprimanded in case of delay.

20. The Committee observe that the Office of Comptroller and Auditor General of India (C&AG) had also taken excessive time in completion of auditing the annual accounts of the MAIDC which further increased the extent of delay. The Committee recommend the Ministry and the MAIDC to take up the matter of delay in audit process with the office of C&AG in order to avoid similar delays in future.

**The Annual Reports and Audited Accounts for 2019-2020 were laid on 07.02.2023.*

21. The Committee also noticed few other reasons which had caused the delay. These include issues regarding the reconstitution of Board and holding of Board meeting and Annual General Meeting within the stipulated time. The Committee feel that both the Ministry and the MAIDC had been insensitive towards these procedural issues. The Committee recommend the Ministry to supervise and guide all the organizations under their administrative control, in their smooth functioning and help them to resolve any such procedural issue(s), in order to avoid similar delays in future.

22. The Committee were also apprised that the Ministry regularly sends letters and reminders to all its units and also convenes Review meetings. However, the Committee observe that even after these efforts, reportedly being made by the Ministry, there had been no improvement and, the documents of MAIDC are still being laid with continuous delays. The Ministry had informed the Committee that they had developed a dashboard wherein information is being provided by the organizations at different stages. The Committee recommend the Ministry to make this dashboard an 'automated' one, whereby the Ministry could send automatic reminders to the organizations, if the deadlines set for different stages involved in the finalization of the requisite documents of various organizations concerned under their administrative control are not met. The Committee would like to be informed about the measures taken or proposed to be taken by the Ministry in this regard.

23. The Committee also impress upon the Ministry to note that in case of delay in laying of the Annual Reports and Audited Accounts of the Corporation due to unavoidable reasons, a statement explaining the reasons as to why the requisite documents could not be laid within prescribed period should be laid on the Table of the House strictly within 30 days as recommended by the Committee in its earlier reports.

New Delhi
07th February, 2023
Magha 18, 1944 (Saka)

Girish Chandra
Chairperson
Committee on Papers Laid on the Table
Lok Sabha

Statement showing the dates of laying of the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai for 2011-12 to 2020-21.

Financial Year	Date by which Annual Reports and Audited Accounts were required to be laid	Actual date of laying of Annual Reports and Audited Accounts	Extent of delay (approximate)
2011-2012	31.12.2012	09.12.2014	23 Months
2012-2013	31.12.2013	11.08.2015	19 Months
2013-2014	31.12.2014	03.05.2016	16 Months
2014-2015	31.12.2015	11.04.2017	15 Months
2015-2016	31.12.2016	24.07.2018	18 Months
2016-2017	31.12.2017	16.07.2019	18 Months
2017-2018	31.12.2018	02.02.2021	25 Months
2018-2019	31.12.2019	03.08.2021	19 Months
2019-2020	31.12.2020	<i>Not laid as yet*</i>	<i>N.A. *</i>
2020-2021	31.12.2021	<i>Not laid as yet</i>	<i>N.A.</i>

**The Annual Reports and Audited Accounts for 2019-2020 were laid on 07.02.2023 with delay of 25 months (approx.)*

Appendix-II
vide para 08 of the Report

Chronological sequence in respect of finalization of Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai for 2011-12 to 2020-21.

S.No.	Points	2011-2012	2012-2013	2013-2014	2014-2015	2015-2016	2016-2017	2017-2018	2018-2019	2019-2020	2020-2021
(i)	Date of approach to the audit authorities	29-8-11	8-8-12	19-2-14	5-8-14	31-7-15	8-9-16	4-8-17	21-8-18	27-8-19	1-9-20
	Time taken after the closure of accounting year	-	-	-	-	-	-	-	-	-	-
(ii)	Date of appointment of statutory auditors	12-3-12	15-2-13	3-3-14	10-9-14	25-8-15	24-11-16	12-10-17	25-6-19	24-9-19	5-10-21
	Time taken after the approaching the audit authorities for appointment of auditors	196	191	12	36	25	77	69	308	28	399
(iii)	Date of compilation of annual accounts	15-8-12	28-12-13	31-7-14	14-8-15	30-7-16	28-7-17	20-8-18	10-9-19	12-1-21	15-12-21
	Time taken after the closure of accounting year	137	272	122	136	121	119	142	163	287	259
(iv)	Date of Submission of annual accounts to auditors	28-12-12	28-12-13	5-8-14	31-8-15	5-8-16	18-8-17	25-8-18	12-9-19	12-5-21	21-5-22
	Time taken after the closure of respective accounting year	272	272	127	153	127	140	147	165	407	416
(v)	The date and duration for auditing the annual accounts by statutory auditors	31-1-13	28-1-14	28-2-15	7-12-15	8-12-16	5-12-17	7-12-18	28-2-20	28-12-21	
		34	31	207	98	125	109	104	169	230	
(vi)	Date of queries raised by auditors during auditing/after completion of the annual accounts	2-2-13	23-2-14	2-3-15	10-5-16	20-12-16	10-1-18	29-12-18	20-3-20	14-8-21	
	Time taken by auditors in raising the queries during auditing/after completion of the Annual accounts to Audit	2	26	2	155	12	36	22	21	-136	0

	Authorities.										
(vii)	The Date on which the replies to the audit queries were furnished to the Auditors	13-2-13	20-4-14	10-5-15	21-6-16	5-2-17	2-3-18	25-1-19	1-7-20	13-11-21	
	The time taken to resolve the queries	11	56	69	42	47	51	27	103	91	
(viii)	The Date on which draft Audit Report was issued by Audit Authorities	9-3-13	7-6-14	25-6-15	11-7-16	10-3-17	10-5-18	5-2-19	10-7-20	25-7-22	
	Time taken after auditing of the annual accounts	24	48	46	20	33	69	11	9	254	
(ix)	The Date on which the final audit report received by the Institute	14-3-13	12-6-14	9-7-15	31-8-16	30-3-17	23-5-18	1-3-19	21-7-20		
	Time taken after issue of draft report	5	5	14	51	20	13	24	11		
(x)	Total time taken by the audit authorities after receiving of the annual accounts to furnishing the final audit report to the Institute	76	166	269	324	190	227	161	210		
(xi)	Date of Finalization of the annual report	15-2-13	7-6-14	23-6-15	31-8-16	30-3-17	23-5-18	1-3-19	21-7-20		
	Time taken after the closure of the financial year, and also	321	433	449	519	364	418	335	478		
	Time taken after the receipt of the final audit report	27	5	16	0	0	0	0	0		
(xii)	The date on which documents were got approved from the Competent Authority	10-5-13	17-7-14	17-11-15	8-11-16	19-5-17	23-7-18	5-7-19	21-12-20		
	Time taken after finalization of Annual Report	84	40	147	69	50	61	126	153		
	Time taken after the receipt of Final audit report	57	35	131	69	50	61	126	153		
(xiii)	The Date on which documents were taken up for	24-9-13	24-9-14	20-2-16	30-12-16	16-8-17	19-1-19	17-2-20	13-1-21		

	translation & printing										
	The time taken for completing the task at each stage.	137	69	95	52	89	180	227	23		
(xiv)	The Date for sending the documemnts to the Ministry for being laid in House after the completion the task at each stage.	31-1-14	5-3-15	28-2-16	6-2-17	20-3-18	15-5-19	3-9-20	10-5-21		
	The time by the organisations in sending the documents of the Ministry	129	162	8	38	216	116	199	117		
	The date of lying the documents to the House	31-1-14	5-3-15			20-3-18	15-5-19	3-9-20	10-5-21		
(xv)	The time after receipt of the documents from the Organisation	0	0	0	0	0	0	0	0		

Year-wise reasons of the delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation (MAIDC), Mumbai.

2011-2012

1. *By the virtue of Govt. order dtd. 22.10.2010, 46th Board got dissolved after holding the AGM on 15.02.2013. Due to dismiss of Board, we could not conduct the Board Meeting.*
2. *Confirmation in regard to Board reconstitution is awaited from GOM, due to which we could not arrange the meeting.*
3. *Winter Assembly Session of the Maharashtra state was held during the month of December 2012. On account of session Hon'ble Chairman & other Directors were unavailable during the month of December 2012.*
4. *Then Managing Director got transferred during the month of July 2012. From July 2012 to September 2012 no regular Managing Director was there in place, due to which management could not conduct the meeting.*

2012-2012

1. *Delay in receipt of intimation of reconstitution of Board from GOM.*
2. *Due to pre-occupied schedule of Hon'ble Chairman and other directors, we could not conduct the Board Meeting & AGM in stipulated time.*
3. *Winter Assembly Session of the Maharashtra State was held in the month of December 2013 & Feb/March 2014. On account of these sessions Hon'ble Chairman and other Directors were not available during the period.*
4. *Assignment of parliament and state assembly election work to corporation's officials in the month of April/May 2014 (parliament) and August 2014 to October 2014 (state assembly election).*
5. *Finally the AGM of the F. Y. 2012-13 was held on 6-8-2014.*

2013-2014

1. *Pendency in reconstitution of Board from Department of Agriculture, GOM.*
2. *Monsoon & Winter Assembly Session of the Maharashtra State were held in the month of July, 2014, December 2014 respectively & due to pre- occupied scheduled of Hon. Chairman and other Directors, Management could not conduct the Board Meeting and AGM in stipulated time.*
3. *Due to assignment of State Assembly Election work to Corporation's official were engaged in the month of August 2014 to October 2014.*
4. *The comments on the Accounts of Corporation from CAG received lately on 17.11.2015.*
5. *The AGM of the F. Y. 2013-14 was held on 29.12.2015*

2014-2015

1. *Pendency in reconstitution of Board from Department of Agriculture, GOM.*
2. *Monsoon & Winter Assembly Session of the Maharashtra State were held in the month of July, 2015, December 2015 respectively & due to pre- occupied scheduled of Hon. Chairman and other Directors, Management could not conduct the Board Meeting and AGM in stipulated time.*
3. *Due to change in Companies Act 2013, calculations of % on depreciation of Assets have been effected from F.Y.2014-15.*

2015-2016

1. *Appointment of Auditors for the financial year 2015-16 Letter No.1035/ Dtd.31.07.2015 received from CAG-III on Date 20.08.2015.*
2. *CAG's comments received on 19.05.2017.*
3. *AGM of Corporation for the Accounting Year 2015-16 was held on 21st June 2017 and the accounts of the Corporation for the year 2015-16 including consolidated account for the year 2015-16 was approved and adopted on 21st June 2017.*
4. *The regular printing contractor of the Corporation shows unwillingness to print Annual Accounts due to his personal issue, hence the Annual Accounts for the year 2015-16 was printed from another local printer on priority basis.*
5. *Due to change in Companies Act 2013, calculations of % on depreciation of Assets have been effected from F.Y.2015-16.*

2016-2017

1. *Appointment of Auditors for the financial year 2016-17 Letter No.1482/Dtd.08.09.2016 received from CAG-III on Date 28.09.2016.*
2. *CAG's comments received on 23.05.2018*
3. *AGM of Corporation for the Accounting Year 2016-17 was held on 25TH September 2018 and the accounts of the Corporation for the year 2016-17 including consolidated account for the year 2016-17 was approved and adopted on 25TH September 2018.*
4. *Due to change in Companies Act 2013, calculations of % on depreciation of Assets have been effected from F.Y.2016-17.*

2017-2018

1. Appointment of Auditors for the financial year 2017-18 Letter No.0594/ Dtd.04.08.2017 received from CAG-III.
2. CAG's comments received on 19.07.2019.
3. AGM of Corporation for the Accounting Year 2017-18 was held on 13TH August 2019 and the accounts of the Corporation for the year 2017-18 including consolidated account for the year 2017-18 was approved and adopted on 13TH August 2019.
4. Due to change in Companies Act 2013, calculations of % on depreciation of Assets have been effected from F.Y.2017-18.

2018-2019

1. Appointment of Auditors for the financial year 2018-19 Letter No.0778/Dtd.15.03.2019 received from CAG-III.
2. CAG's comments received on 21.12.2020.
3. AGM of Corporation for the Accounting Year 2018-19 was held on 22nd December 2020 and the accounts of the Corporation for the year 2018-19 including consolidated account for the year 2018-19 was approved and adopted on 22nd December 2020.
4. Due to change in Companies Act 2013, calculations of % on depreciation of Assets have been effected from F.Y.2018-19.
5. Due to Covid – 19 pandemic the Annual General Meeting was delayed.”

The chronology of events connected with the finalization of Audited Accounts for the Financial Year 2019-20 of the MAIDC, Mumbai.

Sr.No.	Task	Date with period
1.	From the year 2019-20 Corporation has shifted their Accounts from single user Fox-pro System to Tally ERP-9 System.	01/04/2019
2.	Migration of Accounts from old Fox-pro System in to new Tally ERP-9 and Migration Audit for the year 2019-20 was conducted and completed.	01/04/2021
3.	Transaction Audit for the year 2019-20 was conducted and completed.	24/06/2021
4.	Date of Appointment of Statutory Auditors	27/08/2019
5.	Date of Acceptance of Statutory Auditors	24/03/2021
6.	Date of handing over the Annual Accounts to Statutory Auditors	12/07/2021
7.	Commencement of Audit	12/07/2021
8.	Date of Raising of Queries from Statutory Auditors	14/08/2021
9.	Time taken in resolving audit queries and the date of receipt of the final audit report in the Corporation.	45 Days

10.	<i>Date of Completion of Audited accounts of the Corporation</i>	<i>In process</i>
11.	<i>Date of finalization of Annual Accounts (Adoption by BOD)</i>	<i>Pending</i>
12.	<i>Accounts submitted to CAG</i>	<i>Pending</i>
13.	<i>The date when the Annual Report and Audited Accounts of the Corporation were approved (Date of AGM)</i>	<i>Pending</i>
14.	<i>Date and Time taken in translation of Annual Reports and Audited Accounts of the Corporation in Hindi and Marathi.</i>	<i>Pending</i>
15.	<i>Date when the Annual Report and Audited Accounts of the Corporation were sent to the Ministry for being laid on the Table.</i>	<i>Pending</i>

The status of the finalization of Audited Accounts for the Financial Year 2020-21 of the MAIDC, Mumbai.

“The Statutory Audit for the year 2020-21 is in progress and will take 2 months for completion of Audit. Then as per procedure the accounts will be sending to CAG for compliance. Then AGM will be conducted and afterwards the Annual Accounts for the year 2020-21 will be laid down in both the houses of Parliament. It will be kept by November 2022.

There was another wave of Covid-19 in Jan-Feb 2022 which put Government Machinery under pressure. The Board of MAIDC consisting of very senior Government Official had to pay attention to other proprieties. Hence delay takes place. “

Committee On Papers Laid On The Table (2021-22)

Extracts of the Minutes of the fourteenth sitting of the Committee on Papers Laid on the Table (2021-22) held on 8.8.22.

The Committee sat on Monday, 08th August 2022 from 15:00 hours to 15:40 hours in Committee Room 'C', Parliament House Annexe, New Delhi.

Present

Shri Ritesh Pandey - ***Chairperson***

***Members
(Lok Sabha)***

2. Shri A. Chellakumar
3. Shri S. Ramalingam
4. Shri Saptagiri Sankar Ulaka
5. Shri Ashok Kumar Yadav

Secretariat

1. Shri Vinay Kumar Mohan - Joint Secretary
2. Shri Sundar Prasad Das - Director
3. Shri Uttam Chand Bharadwaj - Additional Director

Witnesses

(i) Ministry of Ministry of Agriculture and Farmers Welfare
(Department of Agriculture and Farmers Welfare)

1. Shri Manoj Ahuja - Secretary
2. Shri Abhilaksh Likhi - Additional Secretary
3. Shri Raghuraj Madhav Rajendran - Joint Secretary (Parliament)

(ii) X X X X

(iii) Maharashtra Agro Industries Development Corporation Limited (MAIDC), Mumbai

1. Shri C.R. Lohi - Nominee Director of GOI to MAIDC
2. Shri Ganesh Patil - Managing Director

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. Thereafter, the Committee took up the matter of delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation Limited (MAIDC), Mumbai for the years 2011-2012 to 2020-2021 and, of xxxx, which are under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare).

Then the witnesses of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), the Maharashtra Agro Industries Development Corporation Limited (MAIDC), Mumbai and xxxx were called in.

4. The Chairperson welcomed the representatives of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), the Maharashtra Agro Industries Development Corporation Limited (MAIDC), Mumbai and xxxx to the sitting of the Committee and informed them of the agenda of the sitting. The Chairperson also informed the witnesses about the provisions of Direction 58 of the Directions by the Speaker, Lok Sabha, regarding the confidentiality of the proceedings.

5. The Chairperson pointed out at the repeated delays in laying the Annual Reports and Audited Accounts of both the organizations i.e., MAIDC, Mumbai for 2011-2012 to 2020-2021 and xxxx, before the Lok Sabha.

The Committee was apprised that the delays were mainly due to procedural delays. The Secretary submitted that in 2019-2020, the MAIDC had shifted to Tally system of accounting, which caused the delay in that year. The Chairperson enquired about the reasons for delay in the earlier years also and suggested the Ministry to fix the responsibility of delays in laying the requisite documents before the Lok Sabha.....

The Committee was also apprised that they had created a dashboard whereby organisations were requested to inform the Ministry, as soon as they complete their accounts, so that it could be monitored at each stage. The Chairperson suggested certain improvements in the dashboard created by the Ministry i.e., to link it with e-mail so that organizations could be reminded about the completion of various tasks according to the time schedule drawn by the Ministry and also, to send subsequent automated reminders and written warning to the erring officials, in case of further delays. The Secretary agreed to those suggestions of the Committee.

6. The Chairperson thanked the representatives of Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), the MAIDC, Mumbai and the xxxx for the free and frank views in connection with the examination of the subject and asked them to furnish the replies to the queries raised.

The witnesses then withdrew.

The Committee then adjourned.

Committee On Papers Laid On The Table (2022-23)

The Extracts of the Minutes of the second sitting of the Committee on Papers Laid on the Table (2022-23) held on 07.02.2023.

The Committee sat on Thursday, 07th February 2023 from 15:00 hours to 16:30 hours in Committee Room 'D', Parliament House Annexe, New Delhi.

Present

Shri Girish Chandra - *Chairperson*

*Members
(Lok Sabha)*

1. Dr. A. Chellakumar
2. Smt. Aparupa Poddar
3. Shri T.N. Prathapan
4. Shri Saptagiri Sankar Ulaka

Secretariat

1. Shri Naval K. Verma - Director
2. Shri Uttam Chand Bharadwaj - Additional Director

X X X X X

2. At the outset, the Chairperson welcomed the Members of the Committee to the sitting and apprised them of the agenda.

3. X X X X X

4. Thereafter, the Committee took up the following four draft Reports for consideration and adoption:-

- (i) X X X X X;
- (ii) Delay in laying the Annual Reports and Audited Accounts of the Maharashtra Agro Industries Development Corporation, Mumbai under the administrative control of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare);
- (iii) X X X X X; and
- (iv) X X X X X.

The above mentioned Reports were unanimously adopted by the Committee and the Chairperson was authorized by the Committee to finalize and present these four Reports to the Lok Sabha.

5-12. X X X X X X

The Committee then adjourned.

(A Copy of the verbatim proceedings of the sitting is kept.)